

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA. No. 1689 of 1997  
MA. No. 1715 of 1997

Dated New Delhi, this 18th day of August, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN (J)  
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

1. All India CPWD SC/ST Association  
through its President J. J. Lal  
Room No. 109-B, 1st floor  
I. P. Bhawan  
NEW DELHI-110 002.
2. V. P. Sewalia  
S/o Shri G. Sewalia  
49/ Type IV  
N. W. Moti Bagh  
NEW DELHI-110 021.
3. Dalchand  
S/o Shri Parasan  
C-4G/96B Janakpuri  
NEW DELHI-110 058.
4. Om Prakash  
S/o late Shri Mulkhi Ram  
B-3/178 Paschim Vihar  
NEW DELHI-110 063.
5. S. K. Sandhu  
S/o Shri Yash Pal  
A-4/136 Paschim Vihar  
NEW DELHI-110 062

... Applicants

By Advocate: Dr M. P. Raju

VERSUS

1. Union of India, through  
Secretary  
Ministry of Urban Development  
Nirman Bhawan  
NEW DELHI-110 011.
2. The Director General (Works)  
CPWD  
Nirman Bhawan  
NEW DELHI-110 011.
3. National Commission for SCs/STs  
Vth floor, Lok Nayak Bhawan  
NEW DELHI-110 003.

... Respondents

By Advocate: Shri Madhav Panikar

O R D E R (Oral)

Dr Jose P. Verghese, VC (J)

We have passed a final order in OA. 1461/97  
today and the orders passed therein shall be

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applicable to this case as well. It is stated that the main grievance in this application being that the reduction of the number of vacancies for the purpose of extending the zone in favour of SC/ST candidates to meet the number of vacancies reserved for them to be available and filled up. It goes without saying that the promotions now made shall be considered as one so far as the recruitment rules of this year is concerned, the zone of consideration shall be based on the total number of vacancies whatever be the number of posts to be considered for the normal zone as well as the extended zone for the purpose of locating the reserved candidates. With this in view, in case persons who are already in the zone of consideration, either in normal zone or extended zone, will have to be considered in <sup>same</sup> manner as others by applying the rule of seniority subject to rejection of unfit.

2. With these, this case is disposed of.

No order as to costs.

  
(K. Muthukumar)  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice Chairman (J)

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